

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/101/2021

This the 25th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gulam Mohi-Ud-Din Dar aged 68 years,
S/o Ghulam Rasool Dar
R/o Kulpura Kulgam
Tehsil and District Kulgam.

.....Applicant.

(Advocate: Mr.G.Q. Bhat)

Versus.

1. Union Territory of Jammu and Kashmir though Commissioner/Secretary to Government Agriculture Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Director Agriculture Kashmir Srinagar-190001.
3. Area Development Officer Vegetables Anantnag 192101.
4. Accountant General (A&E) Jammu and Kashmir, Srinagar-190001.

.....Respondents

(Advocate: Mr.Amit Gupta, AAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that the applicant will be satisfied if a direction is

given to respondents to consider and decide the representations of the applicants annexed at (Annexure A-III) by passing a reasoned and speaking order within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to respondents to decide the representations of the applicants annexed at (Annexure A-III) and consider the pension case of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of two months from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on the merits of the case.
4. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-